GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF EXCISE AND CUSTOMS)

Notification No. 82/2020-Customs (N.T.)

New Delhi, the 21st August, 2020

30 Shravan, 1942 (SAKA)

G.S.R…….. (E). – In exercise of the powers conferred by clause (f) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs, hereby makes the following amendment in the notification of the Government of India, Ministry of Finance, Department of Revenue, No. 27/2018-Customs (N.T.), dated, the 28th March, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R. 295(E), dated, the 28th March, 2018, namely:-

In the said notification, in the table, after Sl. No. 13 and the entries relating thereto, the following Sl. No. and entry shall be added, namely: -

“14. Nashik”.

[F. No. 451/11/2020-Cus V]

(Ananth Rathakrishnan)
Deputy Secretary to the Government of India

Note: - The principal notification No. 27/2018-Customs (N.T.), dated, the 28th March, 2018 was published in the Gazette of India, Extraordinary, vide number G.S.R. 295(E), dated, the 28th March, 2018.